

**Sessions Case No. 67(A)/2011.**

U/S 366(A)/34 IPC

State

Vs.

1. Md. Mafidul Islam

2. Md. Mijanur Rahman

..... Accused.

**PRESENT : Smt. M. Nandi,  
Sessions Judge,  
Bongaigaon.**

**ADVOCATES APPEARED : Sri A. K. Nath, Public Prosecutor  
for the State.**

**Sri D.J. Mukherjee, Advocate  
for the accused.**

Date of Argument : 23.05.2013.

Date of Judgment : 06.06.2013.

**JUDGMENT AND ORDER**

1. The prosecution case, in brief, is that the informant Md. Eunus Ali Khan lodged an ejahar before the O/C, Abhayapuri Police Station stating inter-alia that his younger daughter Selina Khanam aged about 17 years who was the student H.S. 1<sup>st</sup> year of Rangapani Parameswar Memorial Higher Secondary School. On 10.12.2010 his daughter at about 9.30 AM went out to attend her class in her school. On the way to school, the accused persons, namely, Mafidul Islam, Surman Ali, Abdus Salam, Billal Hussain, Musstt. Nisanabi Khatun, Mijanur Rahman and Rafiqul Islam kidnapped his daughter in a Maruti Car and kept his daughter confined in the house of Surman Ali and Nisanabi Khatun, W/O Surman Ali. In the evening time, as his daughter did not return back home, he was in search of his daughter in the house of his relatives and other persons. Later on, he came to know that his daughter was confined in the house of Surman Ali.

2. On receipt of the ejahar, police registered a case and after completion of investigation submitted charge sheet against the accused Mafidul Islam and Mijanur Rahman showing them as absconder. Other persons named in the ejahar were not sent up for trial. During trial both the accused put their

